

- 8 -

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 30TH DAY OF OCTOBER, 2000

Original Application No.1417 of 1993

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Surendra nath Sirothia,a/a 57 years
Telecom maintainer Grade 'A'
of Central Railway, Jabalpur & retired
Sergeant of the Indian Air Force, s/o late
Shri B.B.Sirothia,R/o 109 Bai Ka Bagh

... Applicant

(Applicant in Person)

Versus

1. The Union of India, through
Chairman Railway Board, New Delhi.
2. The Chairman, Railway board, Rail
Bhawan, New Delhi.
3. The General Manager, Central Railway
Bombay V.T.
4. The Divisional Railway Manager
Central Railway, Jabalpur.

... Respondents

(By Adv: Shri G.P.Agrawal)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of the A.T.Act 1985 applicant has
prayed for unpaid pay and wages after unconditional revocation of his
oral and forced termination by the respondents ~~is~~ incorrect. Similar
controversy has already been dismissed by the Hon'ble Supreme Court
vide judgement dated 13.8.1999 in SLP No.1060/98. The learned
cocounsel for the parties are not in dispute that the case ~~has~~
squarely covered by the judgement of Hon'ble Supreme Court. The
application is accordingly dismissed. There will be no order as to
costs.

S.B.
MEMBER(A)

V.C.
VICE CHAIRMAN

Uv/